

by a police officer within limits of the police station to which he is appointed or in the premises of any station house or by a person having a custodial control by virtue of his special position over the victim or in cases of gang rape, or rape on a woman knowing her to be pregnant. It was considered fair that in such circumstances this onus should be discharged by the accused and it is expected that this provision will bring to book offenders who might otherwise have escaped justice.

Apart from reporting on the Bill, the Joint Committee have also made certain general recommendations which do not form a part of the Bill. These general recommendations mainly involve amendments to the Code of Criminal procedure and these are being considered separately.

Sir, I am sure that all Members of this House will unanimously welcome this Bill. With these words, I commend this Bill to this House.

MR. DEPUTY-SPEAKER : Motion moved :

“That the Bill further to amend the Indian Penal Code the Code of Criminal Procedure 1973, and the Indian Evidence Act, 1872, as reported by the Joint Committee, be taken into consideration.”

Before we take up the Private Member's Business, Secretary may call name of the Member who has come to take bath or affirmation.

15.32 hrs.

MEMBER SWORN

SHRIMATI SHALINITAI VASANT-
RAO PATIL (Sangli).

15.33 hrs

PREVENTION OF CRIME BILL*

श्री रीत लाल प्रसाद वर्मा (कोडरमा) :
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि न्यायालयों में विचाराधीन मुकदमों की संख्या घटाने के प्रयोजनार्थ अम्यस्त अपराधियों पर प्रभावी नियंत्रण रखने तथा अपराधियों को शीघ्र दण्डित करने का उपबन्ध करने हेतु विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for exercising effective control over habitual criminals and to ensure expeditious punishment of criminals with a view to reducing the number of cases pending in courts.”

The motion was adopted.

श्री रीत लाल प्रसाद वर्मा : मैं विधेयक पुरःस्थापित करता हूँ।

15.34 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*

(Insertion of new section 16A)

श्री रीत लाल प्रसाद वर्मा (कोडरमा) :
मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व अधिनियम 1950 में और संशोधन करने हेतु विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Representation of the people Act, 1950.”

The motion was adopted.

श्री शीत लाल प्रसाद वर्मा : मैं विधेयक पुरःस्थापित करता हूँ ।

15.35 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL.*

Amendment of section 8A etc.

SHRI DOONGAR SINGH (Hamirpur) : I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and pension of Members of Parliament Act 1954.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Salary, Allowances and pension of Members of Parliament Act, 1954.”

The motion was adopted.

SHRI DOONGAR SINGH : I introduce the Bill.

LOKPAL BILL.*

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and public servants and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the appointment of a Lokpal to inquire in to allegations of misconduct against Public men and public servants and for matters connected therewith.

The motion was adopted

SHRI CHITTA BASU : I introduce the Bill.**

15.36 hrs.

CENTRAL EXCISES AND SALT (AMENDMENT) BILL*

(Insertion of new sections 11D, 11E, etc).

SHRI NAVIN RAVANI : (Amreli) I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944.”

The motion was adopted.

SHRI NAVIN RAVANI : I introduce the Bill.**

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL

Amendment of article 31B)

MR. DEPUTY SPEAKER : We now take up further consideration of the Constitution (Amendment) Bill - (Amendment of article 31B).

Two hours have been allotted. Shri M.M. Lawrence has already taken 120 seconds. Now he can continue.

SHRI M.M. LAWRENCE (Idukki) : This is an amendment envisaging to give protection to the farmers and the landless poor

* published in gazette of India Extraordinary, Part-II Section 2 dated 18-11-83.

** Introduced with the recommendation of the president.